THE MINISTER OF STATE IN THE MINISTRY OP TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR):

During 1956-57—Rs. 304-02 lakhs. During 1957-58—Rs. 307-35 lakhs.

No allocations during 1958-59 have so far been made but these will be made before the close of the year.

SHRI V. C. KESAVA RAO: May I know, Sir, what is the principle adopted in allotting this Fund?

SHRI RAJ BAHADUR: As the hon. Member knows this is realised as part of additional duty on petrol and after deducting the duty in respect of aviation spirit the rest of the collection is converted into a sort of fund, out of which there are two separate funds created. One is the Central Road Fund (Ordinary Reserve) constituted by twenty per cent of the parent fund. This is applied in the administration of the fund, research and certain other purposes. The remainder 80 per cent, the main Central Road Fund, is applied for such projects as are recommended or proposed by the various State Governments and approved by us.

SHRI V. C. KESAVA RAO: May I know, Sir, the total mileage of new roads laid with the help of this Fund?

SHRI RAJ BAHADUR: Exactly with the help of this Fund, I cannot say.

SHRI V. C. KESAVA RAO: May I know, Sir, whether it is a fact that the schemes sent by the States have been pending for approval of the Central Government for a long time?

SHRI RAJ BAHADUR: In fact, we have received schemes only from a few States. And as the hon. Member might know, we put up all those schemes to the Consultative Committee of Parliament attached to the Ministry and we invited their comments. Last week or the week before that, they discussed these schemes and I think in due course they will be finalised.

SHRI MAHESWAR NAIK: May I know, Sir, whether it is the policy of the Government to make allocations out of this Fund only after the schemes are submitted by the States or grants are made outright to the States?

SHRI RAJ BAHADUR: No, Sir. The schemes are submitted by the States. We see how they fit in the pattern or the picture of our road plans and how far the roads that are proposed are equitably distributed over the entire area of the State and how far they are important from the national point of view and the State's point of view.

APPLICATION OF C.H.S. SCHEME TO MEMBERS OF PARLIAMENT

- •555. Shri V. K. DHAGE: Will the Minister of Health be pleased to refer to the replies to supplementary questions put on Starred Question No. 72 answered in the Rajya Sabha on the 28th April 1958 and state:
- (a) whether Government have taken any decision for making the Contributory Health Service Scheme applicable to Members of Parliament; and
- (b) if so, when the decision is likely to be implemented?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) and (b). It is tentatively proposed to start the Contributory Health Service Scheme for Members of Parliament for such Members as may be willing to join it.

SHRI V. K. DHAGE: May I know, Sir, whether the Ministry has sent round a circular asking Members whether they would join this scheme?

SHRI D. P. KARMARKAR: Seeing that tangible results did not come from the earlier schemes, the Health Ministry put forward a scheme before Members of Parliament to start one unit for such Members of Parliament as would be ready to join and the Parliament Secretariat circularised it to hon. Members of both Houses through the bulletins. So far 53 Members from Lok Sabha and 52 Members from

Rajya Sabha have expressed their willingness.

SHRI V. K. DHAGE: May I know, Sir, whether the Government is prepared to start this one unit if 25 people were to join it?

SHRI D. P. KARMARKAR: That was our proposal. And now we are prepared to start the scheme tomorrow if the financial deficit is reimbursed. There is a difference of opinion as to whether the dificit should be in the budget of the Health Ministry or in the budget of the Parliamentary Affairs Ministry. Until that matter is settled we are not in a position to start it.

DR. R. P. DUBE: How long will that take?

SHRI D. P. KARMARKAR: I think it depends upon the Ministry of Parliamentary Affairs and the Ministry of Finance.

SHRI V. K. DHAGE: Our health is a subject . . .

MR. CHAIRMAN: Your health is in charge of the Health Minister that is what you say—and the finances in charge of the Finance Minister. Where does the Parliamentary Affairs Minister come?

SHRI D. P. KARMARKAR: Sir, the Finance Ministry said that this is a correct charge on the budget of the Department of Parliamentary Affairs. They said that it would be a correct charge on the Health Ministry. We are prepared to accept either or both the advice, but they are to be satisfied. We are keen to start this scheme.

SHRI BHUPESH GUPTA: May I know, Sir, if the hon. Ministers, quarrelling among themselves, are prepared to accept our arbitration in this matter? (Interruptions.)

(No reply.)

SHRI AMOLAKH CHAND: May I know, Sir, what is the amount involved, the deficit about which the

Finance Ministry or the Health Ministry or the Department of Parliamentary Affairs is to be consulted? What is the amount involved?

SHRI D. P. KARMARKAR: The income according to the present number in the scheme would be over Rs. 6,000 a year. The annual recurring expenditure on the scheme would be between Rs. 35,000 and Rs. 40,000, apart from the non-recurring expenditure which would be smaller than that.

SHRI B. SHIVA RAO: I want to know whether tangible results would be obtained within the Second Five Year Plan or it is going to be in the Third Five Year Plan.

(No reply.)

DR. RAGHUBIR SINH: It would be spill-over.

DR. P. C. MITRA: May I know whether the scheme includes the Members and their families?

SHRI D. P. KARMARKAR: Members and their families in Delhi.

DR. P. C. MITRA: May I know whether it is only during the session?

SHRI D. P. KARMARKAR: It covers whether during the session or outside the session, but in Delhi—not at their native places.

DR. SHRIMATI SEETA PARMA-NAND: What is the recurring expenditure on the Contributory Health Service Scheme for Government servants and what is the actual income" from the Government servants?

Shri D. P. KARMARKAR: Roughly we have to stand a deficit of a little less than half. Subject to correction, our total expenditure this year is estimated to be a little more than Rs. 35 lakhs and the estimated income is round about Rs. 20 to Rs. 21 lakhs. So, that is the deficit we have to cover. And here, of course, the deficit is much more.

Dr. W. S. BARLINGAY: What is the definition of 'family' so far as the scheme is concerned?

SHRI D. P. KARMARKAR: 'Family', so far as I remember, means father and mother staying with the beneficiary, his sons and daughters and his wife of course.

SHRI MAHESH SARAN: By what time a final decision will be taken?

SHRI D. P. KARMARKAR: I think it will be taken shortly.

SHRI H. N. KUNZRU: Who is to decide the matter finally? Is it the Finance Ministry or the Ministry of Parliamentary Affairs?

SHRI D. P. KARMARKAR: I think ultimately it will be the Ministry of Finance.

SHRI V. K. DHAGE: But what deters the Finance Ministry from coming to a decision in this matter? It has been hanging for the last two and a half years.

SHRI D. P. KARMARKAR: About two and a half years; I should like to clear one misapprehension. The original idea was to start three dispensaries. And then it was the Joint Committee of Members of Parliament who were seized of the matter. They had many meetings and almost very recently they had a meeting in March, 1958. They came to the conclusion that there was no unanimity and so the scheme could not be proceeded with. And then we came on the scene. Whether there is unanimity or not, we made an offer that even if 25 Members of Parliament joined, we are prepared to start our scheme. That was our offer. That offer is in suspended animation, on account of the defficulties that I pointed out.

MR. CHAIRMAN: That will do.

BUILDING OF SHIPS IN JAPAN UNDER THE YEN **CREDIT**

•556. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether any ships are being built in Japan under the Yen credit;

- (b) if so, how many and on whose behalf; and
- (c) what is the total tonnage of these ships?

THE MINISTER OF STATE IN THE TRANSPORT MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) to (c). Yes, Sir. The Western Shipping Corporation (Private) Ltd., Bombay, an Indian Shipping company in the public sector, have placed an order for one tanker on the Harima Ship building Yard in Japan. The Scindia Steam Navigation Co. Ltd., Bombay, have also recently finalised the contract for placing an order for a cargo ship on a Japanese ship building yard. The total tonnage of these two ships will be about 14,500 G.R.T. In addition, it is possible two or three more ships will be ordered

SHRI P. S. RAJAGOPAL NAIDU: May I know when the ships will be ready for delivery?

SHRI RAJ BAHADUR: The tanker for which an order has been placed by the Western Shipping Corporation is expected to be delivered in 1959. The other one is also for delivery in 1959.

ZONAL COMMITTEES OF THE RAILWAYS

- ♦557. DR. SHRIMATI SEETA PARMA-NAND: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of advisory or consultative committees of the Railways which exist in each zone and their names; and
- (b) the number of members of each of these committees?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (b). A statement is laid on the Table of the Sabha. [See Appendix XXII, Annexure No. 51.]

DR. SHRIMATI SEETA PARMA-NAND: May I know out of these 92